## FORM A

## **Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtor) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NUTRIONEX MANUFACTURERS LIMITED (PREVIOUSLY KNOWN AS SHRI LAL MAHAL LIMITED)

	RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	Nutrionex Manufacturers Limited	
		(Previously known as Shri Lal Mahal Limited)	
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	12-May-97	
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	ROC-Delhi	
4	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74999DL1997PLC087205	
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Reg. Off:- B-16 Bhagwan Dass Nagar New Delhi - 110026	
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	25-02-2021(Order received on 1st March 2021)	
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	28-Aug-21	
8	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Mr. Sanjeev Ahuja IBBI/IPA/002/IP-N00028/2016-17/10061	
9	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	B-231 (LGF), Saraswati Vihar, Pitampura, New Delhi- 110034. Email: ssmr.ahuja@gmail.com	
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL INCLUDING CLAIMS	308, 3rd Floor , Pearls Business Park,Netaji Subhash Place ,Pitampura , New Delhi, National Capital Territory of Delhi, 110034  Email: claims.lalmahal@gmail.com	
11	LAST DATE FOR SUBMISSION OF CLAIMS	15-03-2021 (i.e. 14 days from receipt of order by Insolvency Resolution Professional)	

12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB- SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14	A) RELEVANT FORMS B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	A) http://www.ibbi.gov.in/downloadform.html B) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nutrionex Manufacturers Limited (Previously known as Shri Lal Mahal Limited) on 1st March 2021 (Date of receipt of Order intiating the Corporate Insolvency Resolution Process).

The creditors of Nutrionex Manufacturers Limited (Previously known as Shri Lal Mahal Limited), are hereby called upon to submit their claims with proof on or before 15th March 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02-03-2021

Place: New Delhi

Sanjeev Ahuja Interim Resolution Professional